

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 1154 OF 2002
ALLAHABAD THIS THE 12TH DAY OF May, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

Sonu Kumar,
S/o Late P.K. Tiwari,
R/o Village and Post-Chaka Naini,
District-Allahabad.Applicant

(By Advocate Shri Rakesh Prasad)

Versus

1. Commandant Central Ordnance Depot,
Chheoki Naini, Allahabad.

2. Union of India,
through Defence Secretary,
Army Head Quarter,
New Delhi.Respondents

(By Advocate Shri A. Mohiley)

ORDER

By this application filed under section 19 of
Administrative Tribunals Act 1985, applicant has challenged
the order dated 30.04.2002 by which claim of applicant for
compassionate appointment has been rejected. The applicant
has also prayed for a direction to respondents to consider
the claim of the applicant for appointment on compassionate
ground to mitigate the hardship of the family.

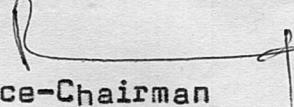
2. The case of the applicant as stated in the O.A. are
that father of the applicant Late Pawan Kumar was employed
as Mazdoor in C.O.D. Chheoki. He died on 22.04.1999 while

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in service leaving behind his widow, his mother, one son and two daughters. An application was made for grant of compassionate appointment on 02,07,1999 which has been rejected as relative hardship to the applicant was not ~~as~~ ^{as} serious, as in other deserving cases and there were limited number of vacancies. In counter reply details ^{been} has been given. It has also ~~stated~~ that applicant is getting Rs4096/- as family pension and Rs80,000/- were paid as terminal benefits.

3. Considering the facts and circumstances ^{of the case} I do not find any illegality in the order calling for any interference by this Tribunal. The O.A. has no merit and is accordingly dismissed.

4. There will be no order as to costs.


Vice-Chairman

/Neelam/